

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.183/2008  
Dated the 10<sup>th</sup> day of June, 2008.**

**CORAM :**

**HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER**

- 1 K.S.Balaprasenan  
Inspector Posts,  
Department of Posts, Cherthala
- 2 K.Sreekumaran Unni,  
Inspector Posts,  
Department of Posts, Guruvayur      ... Applicants

By Advocate Mr.T.R.Rajan

V/s.

- 1 Union of India represented by  
Deputy Secretary(R&R)  
to the Ministry of Personnel, Public  
Grievances and Pensions  
Department of Personnel & Training,  
New Delhi
- 2 The Assistant Director General (SPN),  
Ministry of Communications & IT,  
Department of Posts, New Delhi
- 3 The Postmaster General,  
Central Region, Ernakulam,  
Kochi-18.
- 4 The Commissioner of Central Excise,  
Thiruvananthapuram
- 5 The Commissioner of Central Excise  
Kochi
- 6 The Joint Commissioner of Central Excise (P&V),  
Thiruvananthapuram

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7 The Joint Commissioner of Central Excise (P&V),  
Kochi  
... Respondents

By Advocate Mr. Sunil Jose ACGSC

This application having been heard on 10th June, 2008, the Tribunal on the same day delivered the following

**(ORDER)**

**Hon'ble Mr. George Paracken, Judicial Member**

This joint application has been filed by the applicants seeking a direction to the 3<sup>rd</sup> respondent, namely, The Postmaster General, Central Region, Ernakulam to relieve them forthwith to enable them to join the post of Inspector of Central Excise for which appointment letters have been issued by the 7<sup>th</sup> Respondent namely, The Joint Commissioner of Central Excise (P&V), Kochi on 20.2.2008.

2 When the matter was taken up for consideration today, the learned counsel for the applicant has submitted that the respondents themselves have granted the relief sought by them in this OA. Accordingly, the first applicant was relieved on 22.4.2008 and he joined the Office of the Commissioner of Central Excise, Trivandrum on 23.4.2008. Similarly, the second applicant was also relieved on 1.5.2008 and he joined the Office of the Commissioner of Central Excise, Kochi on 2.5.2008. The applicant's counsel has submitted that they have no further grievance in this matter and this OA can be closed.

3 This OA is therefore, dismissed as infructuous. There shall be no orders as to costs.

GEORGE PARACKEN  
JUDICIAL MEMBER

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